CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

O.A. No. 114/90 XXXXXXXX

1990

DATE OF DECISION 5/4/1990

Shri M.A.Chund	rigar	Petitioner
Shri S.Tripath	Y	Advocate for the Petitioner(s)
	Versus	
Union of India	& Others	Respondent
Shri R.P.Bhatt		Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. A.V. Haridasan

: Judicial Member

The Hon'ble Mr. M. Singh

- : Administrative Member
- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal? MGIPRRND-12 CAT/86-3-12-86-15,000



Shri M.A.Chundrigar, Income Tax Officer, Ward 4 (9), Ahmedabad.

: Applicant

Versus

- The Union of India Through the Chairman, Central Board of Direct Taxes, Ministry of Finance, Deptt. of Revenue, North Block, New Delhi-110 001.
- 2. The Chief Commissioner of Income Tax (Adm.), Gujarat, Ayakar Bhavan, Navrangpura, Ahmedabad-380 009.

: Respondents

Coram : Hon'ble Mr. A.V.Haridasan

: Judicial Member

Hon ble Mr. M.M.Singh

: Administrative Member

ORAL ORDER

Date: 5/4/1990

Per: Hon ble Mr. A.V. Haridasan

: Judicial Member

In this application under Section 19 of the Administrative Tribunals Act the applicant 🚜 an Income Tax Officer has prayed that the respondent may be directed to expunge the adverse remarks incorporated in Column No.15 and column 4 of part V of his annual confidential report and also to incorporate appropriate remarks in all the above columns. Against the advdrse remarks made in the confidential report of the applicant he had preferred an representation some of the adverse remarks were expunged. But the adverse remarks made in column 15 and column 4 of part V was not expunged. It is aggrieved by that the applicant has filed this application, The learned counsel for the respondent Mr.M.R.Bhatt for Mr.R.P.Bhatt preught to our notice that the applicant has already filed an appeal to the Central Board of Direct Taxes against the impugned order of the Chief Commissioner, Income Tax dated 24.2.1989 on 16.1.1990 and submitted that it is too early for the applicant to have approached 3 ome this Tribunal without giving within time for the authorities to dispose of the appeal. We are convinced that it

is fit case and the application is disposed of with a direction to the respondent No.1 to dispose of the appeal/representation made by the applicant on 16.1.1990 within a period of four months from the date of communication of this order. We therefore admit the application and dispose of the same with the above direction. In case the applicant aggrieved by the outcome of the representation, he will be at liberty

to move the Tribunal for proper relief. No order

1.

as to costs.

(M.M.Singh) Administrative Member (A.V.Haridasan) Judicial Member

a.a.b.